15 -ാം കേരള നിയമസഭ

11 -ാം സമ്മേളനം

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 248 **26-06-2024 - ൽ മറുപടിയ്ക്ക്**

പൊതുവിദ്യാലയങ്ങളിലെ താൽക്കാലിക-കരാർ നിയമനങ്ങൾ

ചോദ്യം		ഉത്തരം	
ശ്രീ. എൻ. എ. നെല്ലിക്കുന്ന് , ശ്രീ. കെ. പി. എ. മജീദ്, ശ്രീ. നജീബ് കാന്തപുരം, ശ്രീ. പി. ഉബൈദുള്ള		ശ്രീ വി ശിവൻകുട്ടി (പൊതുവിദ്യാഭ്യാസ-തൊഴിൽ വകുപ്പ് മന്ത്രി)	
(എ)	നടപ്പ് വിദ്യാഭ്യാസ വർഷത്തിൽ സർക്കാർ സ്കൂളുകളിൽ ഉണ്ടാകുന്ന അധ്യാപക തസ്തികകളിലെ ഒഴിവുകളിൽ താൽക്കാലിക നിയമനങ്ങൾ നടത്തുന്നതിന് സ്കൂൾ പി.ടി.എ.കളെ അധികാരപ്പെടുത്തിയിട്ടുണ്ടോ എന്ന് അറിയിക്കുമോ;	(എ)	ഇല്ല. പൊതുവിദ്യാലയങ്ങളിലെ അദ്ധ്യാപക തസ്തികകളിൽ ദിവസ വേതനാടിസ്ഥാനത്തിലുള്ള താത്ക്കാലിക നിയമനങ്ങൾ നടത്തുന്നതിന് നിലവിൽ 14/08/2002 ലെ സ.ഉ(അച്ചടിച്ചത്) 249/2002/പൊ.വി.വ നമ്പർ സർക്കാർ ഉത്തരവ് ആണ് ബാധകമാക്കിയിട്ടുള്ളത്. ഉത്തരവിന്റെ പകർപ്പ് അനുബന്ധം 1 ആയി ചേർക്കുന്നു. ദിവസ വേതന നിയമനങ്ങൾക്ക്, 20/12/2004ലെ സ.ഉ(അച്ചടിച്ചത്) 382/2004/പൊ.വി.വ നമ്പർ ഉത്തരവ് പ്രകാരമുള്ള സംവരണം ബാധകമാക്കിയിട്ടുണ്ട്. ഉത്തരവിന്റെ പകർപ്പ് അനുബന്ധം 2 ആയി ചേർക്കുന്നു.
(ബി)	പി.ടി.എ. വഴി നടത്തുന്ന നിയമനങ്ങളിൽ സംവരണം പാലിക്കുന്നതിന് ആവശ്യമായ നിർദ്ദേശം നൽകിയിട്ടുണ്ടോ; വിശദമാക്കുമോ;	(ബി)	ഇല്ല. പൊതുവിദ്യാലയങ്ങളിലെ അദ്ധ്യാപക തസ്തികകളിൽ ദിവസ വേതനാടിസ്ഥാനത്തിലുള്ള താത്ക്കാലിക നിയമനങ്ങൾ നടത്തുന്നതിന് നിലവിൽ 14/08/2002 ലെ സ.ഉ(അച്ചടിച്ചത്) 249/2002/പൊ.വി.വ നമ്പർ സർക്കാർ ഉത്തരവ് ആണ് ബാധകമാക്കിയിട്ടുള്ളത്. ഉത്തരവിന്റെ പകർപ്പ് അനുബന്ധം 1 ആയി ചേർക്കുന്നു. ദിവസ വേതന നിയമനങ്ങൾക്ക്, 20/12/2004ലെ സ.ഉ(അച്ചടിച്ചത്) 382/2004/പൊ.വി.വ നമ്പർ ഉത്തരവ് പ്രകാരമുള്ള സംവരണം ബാധകമാക്കിയിട്ടുണ്ട്. ഉത്തരവിന്റെ പകർപ്പ് അനുബന്ധം 2 ആയി ചേർക്കുന്നു.
(സി)	പൊതുവിദ്യാലയങ്ങളിലെ താൽക്കാലിക-കരാർ നിയമനങ്ങൾ എംപ്ലോയ്മെന്റ് എക്സ്ചേഞ്ച് വഴി	(സി)	പൊതുവിദ്യാലയങ്ങളിലെ താൽക്കാലിക കരാർ നിയമനങ്ങൾ എംപ്ലോയ്മെന്റ് എക്സ്ചേഞ്ച് വഴി

നടത്തുന്നതിന് എന്തെങ്കിലും തടസ്സമുണ്ടോ; വ്യക്തമാക്കുമോ?	നടത്തുന്നതിന് താഴെപ്പറയുന്ന **പ്രായോഗിക** ബുദ്ധിമുട്ടുകൾ ഉണ്ട്. എല്ലാ വർഷവും തസ്തികളുടെ ഏറ്റക്കുറച്ചിലുകൾ നില നിൽക്കുന്നതിനാൽ സർക്കാർ സ്കൂളുകളിലെ അധ്യാപക ഒഴിവുകളുടെ കൃത്യമായ എണ്ണം സ്റ്റാഫ് ഫിക്സേഷൻ പൂർത്തിയാക്കിയതിന് ശേഷം മാത്രമേ കണക്കാക്കാൻ കഴിയൂ. സാധാരണ സർക്കാർ സ്കൂളുകളിൽ സ്റ്റാഫ് ഫിക്സേഷൻ ആരംഭിക്കുന്നത് എയ്ഡഡ് സ്കൂളുകളിൽ അത് പൂർത്തിയാക്കിയ ശേഷമാണ്. ആയതിനാൽ സ്വാഭാവികമായും സർക്കാർ സ്കൂളുകളിലെ തസ്തിക നിർണ്ണയം ഓഗസ്റ്റ് അല്ലെങ്കിൽ സെപ്റ്റംബർ മാസങ്ങൾക്ക് മുമ്പ് കണക്കാക്കാൻ കഴിയില്ല. ഒഴിവുകൾ ഉടൻ പബ്ലിക് സർവീസ് കമ്മീഷനിൽ റിപ്പോർട്ട് ചെയ്താലും, പബ്ലിക് സർവീസ് കമ്മീഷനിൽ നിന്ന് ഉദ്യോഗാർത്ഥികളെ നിയമിക്കുന്നതിന് കുറച്ച് സമയം എടുക്കും. മാത്രമല്ല, അങ്ങനെ പോസ്റ്റ് ചെയ്യപ്പെടുന്ന എല്ലാ ഉദ്യോഗാർത്ഥികളും വിവിധ കാരണങ്ങളാൽ ജോലി ഏറ്റെടുക്കാൻ വന്നേക്കില്ല എന്നതും ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ട്. എംപ്ലോയ്മെൻറ് എക്സ്ചേഞ്ച് മുഖേന പ്രൊവിഷണൽ അടിസ്ഥാനത്തിൽ ഒഴിവുകൾ നികത്തുന്നതിനുള്ള നടപടികൾ പബ്ലിക് സർവീസ് കമ്മീഷനിൽ നിന്ന് നോൺ അവൈലബിലിറ്റി സർട്ടിഫിക്കറ്റ് നേടിയ ശേഷം മാത്രമേ ചെയ്യാൻ കഴിയൂ. ജില്ലാ എംപ്ലോയ്മെൻറ് എക്സ്ചേഞ്ചിന് ടി ജില്ലയിലെ മറ്റ് രജിസ്ട്രേഷൻ കേന്ദ്രങ്ങളിൽ നിന്ന് യോഗ്യരായ ഉദ്യോഗാർത്ഥികളുടെ പട്ടിക ശേഖരിക്കേണ്ടതുള്ളതിനാൽ പബ്ലിക് സർവീസ് കമ്മീഷനിൽ നിന്ന് നോൺ അവൈലബിലിറ്റി സർട്ടിഫിക്കറ്റ് ലഭ്യമായാലും ഉദ്യോഗാർത്ഥികളെ സ്പോൺസർ ചെയ്യുന്നതിൽ കാലതാമസം സംഭവിക്കുന്നു. ലിസ്റ്റ് ലഭിച്ചാൽ തന്നെയും ഉദ്യോഗാർത്ഥികളെ പോസ്റ്റ് ചെയ്യാൻ ഒരു മാസത്തിലധികം സമയമെടുക്കും. ഇവിടെയും പബ്ലിക് സർവീസ് കമ്മീഷൻ നിയമനങ്ങൾക്കായി മാത്രം നീക്കിവച്ചിട്ടുള്ള ഒഴിവുകൾ എംപ്ലോയ്മെൻറ് എക്സ്ചേഞ്ച് വഴി നികത്താം. തിരഞ്ഞെടുക്കപ്പെട്ട ഉദ്യോഗാർത്ഥികൾ ചേരാത്തതും, സ്ഥിരം ജോലി ലഭിക്കുമ്പോൾ സ്ഥാനം ഒഴിയുന്നതും പ്രശ്നമാണ്. ഇത് ഒഴിവുകളിൽ അധ്യാപകരെ സമയബന്ധിതമായി നിയമിക്കുന്നതിനെയും അത് വഴി സർക്കാർ സ്കൂളുകളിലെ, പ്രത്യേകിച്ചും ഗ്രാമങ്ങളിലെയും വിദൂര പ്രദേശങ്ങളിലെയും കുട്ടികൾക്ക് വിദ്യാഭ്യാസം നിഷേധിക്കുന്നതിലേക്കും നയിക്കുന്നു.

			മേൽ സാഹചര്യത്തിൽ ദിവസവേതന നിയമനങ്ങൾക്ക് ആണ് മുൻഗണന നൽകി വരുന്നത്.

സെക്ഷൻ ഓഫീസർ

G

GOVERNMENT OF KERALA

ABSTRACT

General Education - Appointment of Teachers in Government schools on daily wages - Procedure prescribed - Orders - Issued.

General Education (J) Department

G.O. (P) No. 249/02/G.Edn. Dated: Trivandrum, 14-8-2002

Read :
1. G.O. (P) No. 249/02/G.Edn. dated 8-6-2000
2. G.O. (P) No. 249/02/G.Edn. dated 23-7-2002
3. Letter No. A1/65602/01/dated 1-8-2002 from the DPI

ORDER

Consequent to the cancellation of G.O. (P) 187/2000/G.Edn. dated 8-6-2000 regarding the engagement of temporary teachers on daily wages in Government schools in the absence of regular teachers as per Government Order read as second paper above, it has been brought to the notice of the Government from various quarters including representatives of political parties, teachers organisations and parent Teachers Association of the Schools that teaching in Government Schools are badly affected for want of teaching staff in time. There is no live public Service commission ranked list for various categories of teachers. The Director of Public Instruction has also reported the difficulties prevailing in the field in filling up of vacancies of teachers in Government Schools consequent on cancellation of the said Government Order.

2. It is reported that correct number of vacancies of teachers in Government schools can be computed only after the finalisation of staff fixation is over, since there exists a tendency of reduction of posts every year. Normally the staff fixation of Government schools can only be started after the completion of the same in Aided Schools. Naturally the correct position of the posts in Government Schools cannot be calculated before August or September. Even if the vacancies are reported to Public Service Commission immediately., it will take at least two months to get advised the candidates from Public Service Commission and appointed them It is further noticed that the candidates so posted may not come up for taking up the employment due to various reasons.

3. Steps for filling up of vacancies on provisional basis through employment exchange can be done only after obtaining Non-Availability certificate from Public Service commission. Even after getting Non Availability Certificate from Public Service Commission delay in sponsoring candidates occur as the District Employment Exchange will have to gather lists of eligible candidates from other registering centres of the particular District. On getting the list it will take more than one month time to post the candidates. Here also vacancies set apart for Public Service Commission appointments alone can be filled up through Employment Exchange. The problem of non-joining of the selected candidates or his leaving the post on getting permanent employment is also happening. This also affects the timely placement of teachers in vacancies resulting to the denial of education to the children of Government Schools especially in rural and remote areas

4. In both the cases mentioned above, academic interest of the pupils are at peril. The improvement in academic achievement in lower classes and increase in the percentage of SSLC results in Government Schools are attributive to the timely placement of teachers through Daily Wages. It is also pertinent to point out that loss of working days for 2 to 3 months cannot be allowed for obvious reasons as under normal conditions also department finds it difficult to attain 200 instructional days in an academic year. It is a reality that teaching of lessons cannot

be postponed since the curriculum is framed in such a way.

5. In the circumstances Government are pleased to prescribe the following procedure for appointment of teachers on daily wages in Government Schools for the current academic year since it is felt necessary in public interest.

i) Qualified teachers are provided in schools as soon as a vacancy arises. Hence all heads of schools shall be directed to report all vacancies to the Deputy Director of Education concerned within a week as soon as a vacancy arises in the school. Failure in this regard will entail disciplinary action against the Head of the School.

ii) In case of vacancies for which live Public Service commission ranked lists exist, appointments shall be made urgently as per rules.

iii) In cases of vacant posts for which there is no live Public Service Commission ranked list the Deputy Directors of Education concerned shall prepare the panel of qualified hands from Employment Exchange well in advance before the opening of the schools and they shall be posted on the very day of opening of the schools itself. Failure in this regard on the part of Deputy Director of Education and his subordinates shall be viewed as dereliction of duty and disciplinary action will be initiated against the erring officers.

iv) In case no teacher joins the schools within a week from the date of reopening of school against the vacant post, the heads of schools shall have the liberty to engage duly qualified teachers of the locality on daily wages subject to the following conditions.

1. The selection of daily wages teacher shall be made by a committee consisting of the Chairman of the Educational Standing Committee of the Local Self Government or his nominee, the head of the School and the Senior teacher in the concerned subject/language in the case of Secondary Schools and the Senior most teacher, in the case of Primary Schools.
2. The Head of the School shall publish the number and details of vacancy, date of interview etc. in the notice boards of the school, office of the Local Self Government and office of the concerned educational officer.
3. The Committee shall prepare a panel of duly qualified candidate based on the merits.
4. The selection of candidate shall be made according to the merit of the candidate considering marks obtained for the basic qualification and training qualification, bonus mark may also be given for higher qualifications and experience.
5. All vacancies exceeding one month shall be filled up on daily wages. The engagement shall be ordered by the head of the School observing principles of reservation.
6. Permission from the Deputy Director (Education) concerned is not necessary for such engagements in view of the administrative bottlenecks. But the Principal / Head master should furnish the details of such engagement to the Deputy Director (Education) concerned with in two days from the date of such engagement.
7. Remuneration will be paid at the rate of Rs. 150/- for Primary School Teacher and Rs. 175/- for High School teacher per day for the actual days of work attended.
8. The maximum period of such engagement shall not exceed one academic year.
9. The persons engaged on daily wage will stand relieved as and when regular hands (Public Service Commission hand/inter district Transferee) or employment hands join duty and they will have no claim for any service benefits.
10. The Selection of candidates shall be checked by the Deputy Directors/ District Educational officers/Assistant Educational officers at the time of their inspection. The action of the Deputy Directors shall be checked by the Director or Public Instruction.

By Order of Governor
P. Marapandiyan
Secretary to Government.

validity of the Government Orders read as 1st and 2nd paper above following the procedure prescribed in that Government Order 1st cited for the academic year 2004-05 also subject to the following further conditions.

1. Balance number of protected teachers shall as far as possible be adjusted against respective categories and shall be relieved as soon as regular PSC hands report for duty or vacancy arises in the management sector in the same revenue District.

2. The post in which daily wages hands are engaged will be filled up on a regular basis through PSC for which the concerned District officers will address PSC expeditiously.

3. The Teacher engaged on daily wages basis will have no claim whatsoever, other than the wages.

By Order of Governor

P. Marapandiyan(Secretary to Government.)

G

GOVERNMENT OF KERALA

ABSTRACT

General Education - Appointment of Teachers in Government schools on daily wage -Basis Reservation in filling up the vacancy - Guidelines Prescribed - Orders - Issued.

General Education (J) Department

G.O. (P) No. 382/04/G.Edn. Dated: Trivandrum, 20-12-2004

Read : 1. G.O. (P) No. 249/02/G.Edn. dated 14-8-2002
2. G.O. (P) No. 249/02/G.Edn. dated 19-6-2003
3. G.O. (P) No. 249/02/G.Edn. dated 29-5-2004

ORDER

1. As per the Government order read as 1st paper above Government have prescribed procedure for appointment of teachers in Government Schools on daily wages. The benefits of the above Government Order have been extended for the academic year 2003-04 and 2004-05 by Government Orders read as second and third paper above respectively.

2. Government have received complaints that adequate representation of Scheduled Caste is not being maintained while appointing teachers in Schools on daily wages.

3. Government have examined the matter in detail and are pleased to prescribe the following guidelines which should be invariably followed in the appointment of teachers in Schools on daily wages.

1. The first vacancy that arises in one academic year shall be filled up on merit basis.
2. The Second vacancy shall be filled up by reservation from among SC/ST/OBC Candidates.
3. The above appointment on merit and reservation shall be on 1:1 ratio basis.
4. If qualified SC/ST/OBC candidates are not available to fill up the vacancy, the same shall be filled up on merit basis.
5. In filling up the vacancies and maintaining reservation, the School shall be taken as one unit.

By Order of the Governor
Sajen Peter
Secretary to Government